

ITEM NO.42 COURT NO.12 SECTION II

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7869/2025

[Arising out of impugned final judgment and order dated 17-04-2025 in A528BNSS No. 319/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

X (JUVENILE) Petitioner(s)

**VERSUS** 

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION)

IA No. 129857/2025 - EXEMPTION FROM FILING O.T.

Date: 23-05-2025 This matter was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s): Md. Asif Iqbal, Adv.

Mr. Shivam Pratap Singh,, Adv.

Mr. Abdul Qadir Abbasi, AOR

For Respondent(s):

## UPON hearing the counsel the Court made the following O R D E R

- 1. Issue notice, returnable in the week commencing 28.07.2025.
- The petitioner, who is a juvenile and lodged in Children Rehabilitation
   Centre at Gonda District, may be released on interim bail till the next date of hearing.
- 3. If the father of the petitioner approaches the authorities of the Children Rehabilitation Centre at Gonda with a copy of this order, the custody of the juvenile-petitioner shall be handed over to his father upon compliance of all the formalities.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER